



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १६]

शनिवार, मार्च १४, २०२०/फाल्गुन २४, शके १९४१

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असाधारण क्रमांक ३४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Act, 2020 (Maharashtra Act No. XI of 2020) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XI OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 14th March 2020).

An Act further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Ordinance, 2020, on the 31st January 2020 ;

Mah. XX
of 1964.

Mah.
Ord. III
of 2020.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force on the 31st January 2020.

Amendment
of section 13
of Mah. XX of
1964.

Mah. XX
of 1964.

(1) in sub-section (1),—

(a) in clause (a), for sub-clause (i), the following sub-clauses shall be substituted, namely :—

“(i) eleven (of which, two shall be women, one shall be a person belonging to Other Backward Classes and one shall be a person belonging to De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes) shall be elected by members of the Managing Committees of the Agricultural Credit Societies and Multi-Purpose Co-operative Societies (within the meaning of the Maharashtra Co-operative Societies Act, 1960 and the rules made thereunder), functioning in the market area :

Mah.
XXIV of
1961.

Provided that, where the Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes as aforesaid ; and

(ii) four (of which, one shall be a person belonging to the Scheduled Castes or Scheduled Tribes and one shall be a person belonging to Economically Weaker Section), shall be elected by members of village *panchayats* functioning in the market area ;”;

(b) the proviso, appearing after clause (g), shall be deleted ;

(2) in sub-section (1B), in clause (c), for sub-clauses (i) and (ii), the following shall be substituted, namely :—

“(i) two representatives of the agriculturists, elected by the agriculturist members of the Agricultural Produce Market Committee from each district included in the area of operation of the Divisional Market Committee : or

(ii) one representative from the agriculturists elected by the agriculturist members of the Agricultural Produce Market Committee from each taluka included in the area of operation of the Regional Market Committee:”.

Repeal of
Mah. Ord. III
of 2020 and
saving.

3. (1) The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Second Amendment) Ordinance, 2020, is hereby repealed.

Mah.
Ord. III
of 2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.